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Title: Anomalies in formation of S.D.C.A. Tellicherry under Kannur S.S.A., Kerala.

SHRIMATI P. SATHEEDEVI (BADAGARA): Mr. Speaker, Sir, I would like to draw the kind attention of the Minister of Communications regarding the anomalies arising out of the formation of SDCA, Tellicherry under Kannur SSA in the State of Kerala. Without considering the area under the SDCA, the number of Exchanges, the equipped capacity and the population, the telephone authorities have formed the SDCA, Tellicherry which includes 36 Telephone Exchanges situated in three Taluks. The Mahe area which is a part of the Union Territory of Pondicherry is also included in this SDCA. Without providing any additional facilities to the subscribers, the bi-monthly rent in this area is increased from Rs. 360 to Rs. 540 saying that the total number of telephone connections exceeded one lakh. The number of minimum free calls entitled to a subscriber is also reduced to 100 instead of the earlier 150. The attitude of the telephone authorities is quite unjustifiable. So, I urge upon the Minister to look into these anomalies and take urgent steps to bifurcate the SDCA, Tellicherry and to reduce the rent so that justice is done to the poor rural subscribers.